

GOVERNMENT OF INDIA
MINISTRY OF COAL

RAJYA SABHA
UNSTARRED QUESTION NO. 57
ANSWERED ON- 01.12.2025

**STATUS AND IMPACT OF COAL MINING OPERATIONS IN SUNDARGARH,
ODISHA**

57 DR. SASMIT PATRA:

Will the Minister of COAL be pleased to state:

- (a) whether Government has reviewed the environmental compliance status of all coal mines operating in Sundargarh district of Odisha, particularly with respect to air quality norms, overburden dumping, and rehabilitation obligations during last three years;
- (b) details of production targets and actual production for each mine in Sundargarh during 2022–23, 2023–24 and 2024–25, and reasons for any consistent shortfall;
- (c) whether any violations relating to illegal extraction, excess extraction, or non-compliance with land reclamation and forest clearance conditions have been reported from Sundargarh mines, if so, the actions taken against such violations; and
- (d) whether Government proposes to conduct independent socio-economic study?

ANSWER

THE MINISTER OF COAL AND MINES
(SHRI G. KISHAN REDDY)

(a) Yes, the Government, through the Ministry of Environment, Forest and Climate Change (MoEFCC), periodically reviews the environmental compliance status of operating coal mines, including the mines in Sundargarh district of Odisha. These reviews encompass assessments through ambient air quality monitoring stations, manual and continuous monitoring, examination of mine reclamation activities, satellite imagery-based monitoring, statutory reports, on-site inspections, and third-party environmental audits by accredited institutions.

(b) Coal production from the mines of Sundargarh district has shown an increasing trend over the past three years. The details of production targets and actual production for working mines in Sundargarh district during the years 2022–23, 2023–24 and 2024–25 are provided below:

	FY 2024-25		FY 2023-24		FY 2022-23	
Name of the mines	Target	Achieved	Target	Achieved	Target	Achieved
Basundara(W)	0.43	0.54	0.60	1.43	0.90	0.95
Siarmal	11.47	18.53	8.00	7.24	3.000	0.00
Kulda	21.00	21.00	21.00	21.00	18.50	21.00
Garjanbahal	18.20	18.20	18.20	18.20	15.16	17.29
Dulanga	7.00	7.00	7.00	7.00	7.00	7.00

Manoharpur & Manoharpur Dipside	13.00	11.72	10.00	8.51	8.00	8.00
Jamkhani	0.50	2.09	0.00	2.13	0.00	0.69
Total	71.60	79.08	64.80	65.51	52.56	54.93

(c) No violations relating to illegal extraction, excess extraction or non-compliance with land reclamation have been reported from coal mines operating in Sundargarh district. With regard to forest clearance conditions, monitoring of compliance is undertaken by MoEF&CC. In cases of non-compliance, actions such as imposition of penalties, environmental compensation, directions for remediation, and suspension of operations are taken by the competent authorities.

(d) Socio-economic study already forms an integral part of the Environmental Impact Assessment (EIA). In this regard, as mandated under the Environmental Clearance process, the details of socio-economic study are included as a part of Environmental Management Plan (EMP) reports of coal mining projects.
